

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING: BILASPUR

Transferred Application No.203/00010/2015

Bilaspur, this Friday, the 28th day of September, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Rajkumar Singh, Aged about 30 years
 S/o Narendra Kumar Singh
 Age 20 years
 Q.No. 4C Street No.17 Sector No.8
 Bhilai Thana Sector 6 Tahsil Distt. Durg

-Applicant

(By Advocate –**Shri B.P. Rao**)

V e r s u s

1. Union of India, Through General Manager
 South East Central Railway Bilaspur Zone G.M. Office,
 Vistar Bhavan Post Office Bilaspur 495004

2. Chief Administrative Officer (Construction)
 South East Central Railway Bilaspur C.G. 495004

3. Steel Authority of India Limited
 Through Managing Director
 Bhilai Steel Plant Ispat Bhavan
 Bhilai Nagar Tahsil & distt. Durg

4. Senior Divisional Personal Officer
 Division Office, Personally Department
 Raipur

- Respondents

(By Advocate –**Shri Vivek Verma for respondent-Railways &**
Dr. S.K. Pande for respondent-SAIL)

O R D E R(Oral)

By Navin Tandon, AM:

The applicant is seeking the job from the Respondent No.1
 on the basis that land has been acquired by Railways. However, it

has been brought out by the respondents that there are 7 owners of the land, and therefore, they are to be guided by Railway Board's circular dated 28.09.2010 (Annexure R/7). The relevant para 2(i) reads as under:

“2. Screening Criteria:

(i) The applicant shall be a person (sole owner of land or son/daughter/husband/wife of the sole owner) whose land or a portion thereof has been acquired for the project. In case the land is owned by more than one person, the Competent Authority, as defined in the Railway (Amendment) Act 2008/Land Acquisition Officer, will decide who shall be considered as applicant. Only one job shall be offered to an applicant from the land loser family.”

2. At this stage, learned counsel for the applicant submits that if a direction can be given to obtain the said certificate from the competent authority.
3. Learned counsel for both the respondents submits that they have no objection to it, if this T.A. is disposed of in above manner.
4. Accordingly, this T.A is disposed of, without going into the merits of the case, by granting liberty to the applicant to approach the competent authority, as defined in the Railway (Amendment) Act, 2008 to obtain the required certificate from the said authority.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member